

**Report of Commissioner for S.C. and S.T. for 1960-61**

190. **Shri Siddiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Tribes, has presented his Report for the year 1960-61; and

(b) if so, when it will be laid on the Table?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**  
(a) Yes, Sir.

(b) It is proposed to lay it on the Table of the House during the current Session.

**Scheduled Castes and Scheduled Tribes**

191. **Shri Siddiah:** Will the Minister of Home Affairs be pleased to state:

(a) what are the Schemes formulated for the welfare of the Scheduled Castes and Scheduled Tribes in the country under the Central Sector and State sector during the Third Five Year Plan; and

(b) the amount allotted for each of the Schemes for Scheduled Castes and Tribes separately?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). Two statements giving the requisite information are laid on the Table of the House. [See Appendix I, annexure No. 35].

**Welfare Schemes for the Scheduled Castes and Scheduled Tribes**

192. **Shri Siddiah:** Will the Minister of Home Affairs be pleased to state:

(a) whether there are any significant changes in the Welfare Schemes for the Scheduled Castes and Scheduled Tribes in the Third Five Year Plan in the Central Sector and State Sector; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) The Central Sector of the Third Plan for the welfare of Scheduled Castes and Scheduled Tribes is restricted to certain schemes of national priority in respect of which an even pace of development on an intensive and uniform scale is desirable for the entire country. These schemes are shown in the statement. [See Appendix I, annexure No. 36].

**All India Bar Council**

193. **Shri Raghunath Singh:** Will the Minister of Law be pleased to state whether Government are contemplating to establish an All India Bar Council and a unified bar association?

**The Deputy Minister in the Ministry of Law (Shri Hajarnavis):** Steps are being taken for the establishment of the All India Bar Council in accordance with the provisions of the Advocates Act, 1961, and the rules made thereunder. The Bar Council of India is to consist of the Attorney-General, ex-officio, the Solicitor General, ex-officio and one member to be elected by each of the fifteen State Bar Councils from among its members. Out of the fifteen members to be elected to the All India Bar Council, fourteen persons have already been elected. Election by the remaining Bar Council is also likely to be completed in the near future.

There is no provision in the Advocates Act requiring the formation of a unified Bar Association and Government does not, therefore, contemplate taking any steps in this behalf.

**Prohibition**

194. { **Shri Shree Narayan Das:**  
**Shri P. C. Borooah:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the various State Governments have by now responded to

the suggestions made by the Planning Commission for extension of prohibition in their respective areas on the condition that the losses incurred by the various States would be met by the Centre to the extent of 50 per cent;

(b) if so, the nature of response received from various State Governments; and

(c) the progress made by them during the last financial year?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The Government of Punjab have agreed to introduce total prohibition by the end of Third Plan on the basis of the Central assistance offered, provided Delhi would take the lead. The Government of Mysore have extended prohibition with effect from 1-7-1961 to Mandya District and Mysore City and Taluk and have asked for Central assistance of Rs. 22.5 lakhs for 1961-62 on account of 50% share of the estimated loss of excise revenue.

2. The Governments of Mysore (for other Districts), Uttar Pradesh, West Bengal, Madhya Pradesh, Bihar and Kerala have asked for 100% Central assistance to meet the loss in excise revenue plus the cost of enforcement and rehabilitation. The replies from other State Governments are awaited.

#### Spread of Literacy

195. Shri D. N. Tiwary: Will the Minister of Education be pleased to state:

(a) whether Government have taken note of the recommendations of experts from various countries who met at Paris in the third week of March about the Establishment of demonstration centres all over the world for the rapid spread of literacy;

(b) whether such centres are proposed to be opened in India in the near future; and

(c) if so, their number?

The Minister of Education (Dr. K. L. Shrivastha): (a) The Government

has not yet received from Unesco the recommendations made by experts in the matter.

(b) and (c). Do not arise.

#### Assistance for Water Supply and Sanitation Projects

196. { Shri Rameshwar Tanti:  
Shri Liladhar Kotaki:

Will the Minister of Finance be pleased to state:

(a) whether Government propose to explore ways and means of securing assistance from the United Nations Fund and the International Development Association for water-supply and sanitation projects;

(b) if so, whether Government have formally or informally approached the International Aid-giving organisations therefor; and

(c) if so, with what result?

The Minister of Finance (Shri Morarji Desai): (a) to (c). Government have approached the International aid-giving organizations and aid-giving countries for the totality of the foreign exchange requirements for Third Plan projects and programmes. These requirements take into account the water-supply and sanitation projects included in the Plan.

The aid promised by the International Development Association for the first two years of the Plan is already more than fully covered by Irrigation, Power, Transport and Communications projects and there is, therefore, no possibility of any aid being available for water-supply and sanitation projects from that source. The U.N. Special Fund has agreed to provide assistance to the extent of \$324,100 for the project for Survey & Investigation of Potable Water Supply & Sewerage Scheme of Greater Calcutta which has been sponsored by the Government of West Bengal.